

STATEMENT ON FOREIGN EX-
CHANGE POSITION AND
COMMUNIQUE ON FOREIGN
AID

The Minister of Finance (Shri Morarji Desai): The statement is 3½ pages. May I lay it on the Table?

Mr. Speaker: Yes.

Shri Morarji Desai: I beg to lay on the Table a statement on the foreign exchange position and also a copy of the communique on the financial aid to India issued by the Consortium of Governments and Institutions interested in development aid to India, at the conclusion of the meeting in May-June, 1961. [See Appendix I, Annexure No. 62].

CORRECTION OF ANSWERS TO
STARRED QUESTION NO. 1578

The Minister of Education (Dr. K. L. Shrimali): In a supplementary question arising from Starred Question No. 1578 answered on the 18th April, 1961, Shri V. P. Nayar wanted to know, which members of the Committee on Physical Education, Recreation and Youth Welfare represented Physical Education, which of them represented Recreation and which of them represented Youth Welfare.

In reply I had stated "There is no separate representation as such. The Committee consists of some Hon'ble Members of Parliament. They are Shri Mahavir Tyagi, Shri Asoka Mehta, Pandit H. N. Kunzru, Shrimati Ammu Swaminadhan. These are some of the M.P.'s. Then there are Shri G. D. Sondhi, Shri P. M. Joseph and Shri Fyzee and others."

The position, however, is that Shrimati Ammu Swaminadhan is not a member of Parliament now and that Shri Fyzee has since resigned the membership of the Committee and has been replaced by Shri R. K. Kapur, Joint Educational Adviser in the Ministry of Education.

12.07 hrs.

ELECTION TO COMMITTEES
CENTRAL ADVISORY COMMITTEE FOR THE
NATIONAL CADET CORPS

The Deputy Minister of Defence (Sardar Majithia): On behalf of the Minister of Defence, I beg to move:

"That in pursuance of clause (i) of the sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

Mr. Speaker: The question is:

"That in pursuance of clause (i) of the sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

The motion was adopted

CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move:

"That in pursuance of paragraph 1(h) of the Ministry of

[Shri Humayun Kabir]

Scientific Research and Cultural Affairs Resolution No. F. 11-7/60. C.I., dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology for the next term, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. II-7/60. C.I., dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board of Archaeology for the next term, subject to the other provisions of the said Resolution."

The motion was adopted.

12.09 hrs.

MOTION RE. REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—contd.

Mr. Speaker: The House will now take up further discussion of the following motion moved by Shrimati Violet Alva on the 8th August, 1961, namely:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

Shri Thimmaiah was in possession of the House.

Time allotted is 6 hours; time taken 5 hours; balance 1 hour. How long does the hon. Minister propose taking?

The Deputy Minister of Home Affairs (Shrimati Alva): About half an hour.

Mr. Speaker: Very well. Shri Thimmaiah may continue his speech.

Shri Thimmaiah (Kolar—Reserve—Sch. Castes): Sir, I was saying yesterday that the report of the Commissioner for Scheduled Castes and Tribes gives out a true picture of these people in so far as the social and economic conditions of these people are concerned. Many efforts have been made by the Government and by the non-official agencies to remove untouchability in this country. But inspite of their best efforts, to a very large extent, untouchability persists in all the villages. It is very unfortunate that the Commissioner does not say anything in his report about the villages where untouchability does not exist. He says that the State Governments prepare a list of the villages where untouchability still exists. It is a well known fact that untouchability exists in almost every village. Why should we not insist upon the State Governments to submit a list of villages where it does not exist. In the next report, I hope the Commissioner would try to include this information. If he wants to apply the test, he can ask the State Governments to furnish a list of villages where the wells are commonly used by Harijans, Scheduled Caste people and other caste Hindu people. If he shows such villages, we can say that untouchability is abolished in those villages. I know untouchability cannot be abolished within a few years; it takes a lot of time. As the economic development and educational advancement proceed, I think untouchability will vanish. But I do not wish the efforts of the Government or the non-official agencies should cease. I think the people who are assigned this work lack training and they do